

No. J-1/6/2024 - CPU  
Government of India/Bharat Sarkar  
Department of Consumer Affairs  
\*\*\*

Krishi Bhawan, New Delhi-110001  
The 13<sup>th</sup> September, 2024

**Vacancy Circular**

Subject: - Selection for the post of Member in National Consumer Disputes Redressal Commission (NCDRC) - reg.

1. **Tribunal:** - The National Consumer Disputes Redressal Commission (NCDRC) has been established under the Consumer Protection Act, 2019, to adjudicate consumer complaints. NCDRC is situated at New Delhi.
- 2.. **Vacancy:** - Applications are being invited for anticipated vacancy of two (02) posts of Member in NCDRC.
3. **Qualification:** - The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021.

As per Rule 3(12)(b) of the Tribunal (Conditions of service) Rules, 2021, a person shall not be qualified for appointment as:-

- (a) Member, unless he, —
  - i. is, or has been, a Judge of a High Court; or
  - ii. has, for a combined period of ten years, been a District Judge and Additional District Judge; or
  - iii. is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or any other matter which is useful to the National Consumer Disputes Redressal Commission.

As per proviso under section 3(1) of the Tribunals Reforms Act, 2021, "a person who has not completed the age of 50 years as on the last date for submission of applications, shall not be eligible for appointment as a Chairperson or Member".

4. **Procedure for selection:** - The Search-Cum-Selection Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinize the applications with respect to suitability of applicant for the post by giving due weightage to qualification and experience of candidates and shall shortlist candidates for conducting personal interaction. The final selection will be done

12. The last date of receipt of the applications will be the crucial date for ascertaining the eligibility of the applicants.

13. Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of applications.

*S.K. Mishra*  
13/9/2024

(S. K. Mishra)

Deputy Secretary to the Government of India

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To

1. Registrar General, Supreme Court of India, New Delhi with a request to upload the vacancy circular on the official website.
2. Registrar/ Registrar General of All High Courts with a request to upload the vacancy circular on their official website and to bring vacancy circular to the notice of all District Judges and Additional District Judges having requisite experience
3. Registrar, National Consumer Disputes Redressal Commission, New Delhi with a request to upload the vacancy circular on the official website of NCDRC.
4. Registrar, State Consumer Disputes Redressal Commissions with a request to upload the vacancy circular on their official websites.
5. The Secretaries of all the Ministries/Departments of the Government of India with the request to upload the vacancy circular on their official websites.
6. The Chief Secretaries of all the States / U.Ts with the request to upload the vacancy circular on their official websites.
7. The Principal Secretaries of all the States / U.Ts with the request to upload the vacancy circular on their official websites.
8. The Voluntary Consumer Organizations

Copy to:

NIC with request to upload the vacancy circular on DoCA's website

Annexure-II

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS  
BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full)
2. Father's name
3. Date of Birth
4. Date of Retirement
5. Date of entry into service
6. Service to which the officer belongs : including batch /year/ cadre etc., wherever applicable
7. Positions held (During ten preceding years):

S. No.	Organization (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given)
9. Whether any allegation of misconduct Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (\*)
10. Whether any punishment was awards to: the officer during the last 10 years and if so, the date of imposition and details of penalty (\*)
11. Is any disciplinary/ criminal proceedings: or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission)
12. Is any action contemplated against the: Officer as on date (if so, details to be furnished (\*)

(\*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter.

Date:

(NAME AND SIGNATURE)